

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

18. C.P.(IB)-1193(MB)/2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2024**

**NAME OF THE PARTIES:- Priti Nilesh Sanghavi**  
**V/s**  
**Sonal Plasrub Industries Private**  
**Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Karishma appeared for the Operational Creditor through VC and Counsel, Syeed appeared for the Corporate Debtor. Record reveals that the Corporate Debtor was proceeded against *ex-parte* vide order dated 08.02.2024. Till date no Application has been filed for setting aside the said order to file reply. However, the Counsel, appearing on behalf of the Corporate Debtor seeks time to file an Application for setting aside the said order and to file reply. Let the necessary Application along with reply be filed before the next date of hearing, failing which matter shall be heard *ex-parte*. List this matter on **13.06.2024**.

**SD/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**SD/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**